

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(Civil Review Jurisdiction)**

.....  
**Civil Review No. 43 of 2020**

.....  
Vananchal Dental College & Hospital, Fartiya at Garhwa through its Chairman  
..... Petitioner

**Versus**

Manoj Mahto & Others  
.....Opp. Parties

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through : Video Conferencing)**

For the petitioner : Mr. Ankit Vishal, Advocate  
For the State : Mr. Gourank Jozodia, A.C. To Mr. Rahul Sabhoo, S.C.-I

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**06/Dated: 26/03/2021.**

Heard, learned counsel for the parties.

Learned counsel for the petitioner has submitted that pursuant to orders dated 08.12.2020 and 09.12.2020, notice issued to the O.P. Nos.1 to 4 have been properly served.

The notice upon O.P. No.1 has been served through his wife, notice upon O.P. No.2 has been served through his elder brother, notice upon O.P. No.3 served through himself and notice upon O.P. No.4 has been served through his father, as per Service Report kept at Flag Z1, Z2, Z3 and Z4. Supplementary affidavit with regard to dasti service of notice upon O.P. No.1 to 4 have been filed showing service of notice upon O.P. Nos.1 to 4, kept at Flag-A. Unsigned A/D have been received with respect to O.P. Nos.2 and 3, which are kept on record. But undelivered registered cover with respect to O.P. Nos.2 and 3 have not been received as yet. Neither A/D nor undelivered cover (O.P. Nos.1 & 4) have been received.

Learned counsel for the petitioner has thus submitted that service of notice upon O.P. Nos.1 to 4 may be considered to be validly served.

Considering the same, notice upon O.P. Nos.1 to 4 are considered to be validly served.

However, the Secretary, District Legal Services Authority of concerned district is directed to submit a report as to whether the O.P. Nos.1 to 4 require any legal assistance or not?

As prayed by the learned counsel for the petitioner, put up this case after four weeks.

**(Kailash Prasad Deo, J.)**